IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.265/2017

In the matter of:

Locus Clothing (P) Limited

....PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. Hira Lal Sharma, Advocate

Respondent/Corporate Debtor:

Ms. Aparna Mudian, Asstt. Registrar

of Companies.

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel For Income Tax Deptt and Mr. Omkar

Singh for IT Department.

ORDER

Learned authorized representative/appellant for the petitioner is present. Since copies of this Appeal along with annexure have not been served to the Respondent ROC, the petitioner is directed to take notice to the Respondent ROC within a period of one week from today (29.1.2018). However, the petitioner/appellant is also directed to file copy of the appeal along with annexure upon the jurisdictional Income tax Department which completed the last assessment of the Appellant prior to its striking off within the said period of one week. A copy of the same shall be furnished to Ld. Counsel appearing for the Income tax Department during the said period. Let service be completed within the time.

List on 13.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-sd/-

Surjit